

(d) Sanctions given during the calendar year 1965 amount to Rs. 113.63 lakhs under loans and Rs. 86.52 lakhs under grants.

#### Talukdar Committee

- \*164. Shri Warrior:  
 Shri Vasudevan Nair:  
 Shri Indrajit Gupta:  
 Shri Prabhat Kar:  
 Shri S. C. Samanta:  
 Shri Subodh Hansda:  
 Shri P. C. Borooah:  
 Shri M. L. Dwivedi:  
 Shri Bhagwat Jha Asad:  
 Shri D. N. Tiwary:  
 Shrimati Renuka Barkataki:  
 Shri Kajrolkar:  
 Shri P. H. Bheel:  
 Shri Narasimha Reddy:  
 Shri R. S. Pandey:  
 Shri Rajeshwar Patel:  
 Shri Ravindra Varma:  
 Shri Ramachandra Ulaka:  
 Shri Dhuleshwar Meena:  
 Dr. L. M. Singhvi:  
 Shri R. Barua:  
 Shri Shiv Charan Mathur:  
 Shri Ram Sewak Yadav:  
 Shri Bagri:  
 Dr. Ranen Sen:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have taken any final decision on the recommendations of the Talukdar Committee on oil prices;

(b) if so, the nature of the decision taken; and

(c) the steps proposed to be taken to implement the same?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Yes, Sir. The recommendations of the Working Group on Oil Prices headed by Shri Talukdar were implemented with certain modifications from 1st February, 1966, and copies of the report together with copies of the Government Resolution on the subject have been placed in the Library of the Parliament on 4-2-1966.

#### Central Government Officers receiving Hospitality from private firms

- \*165. Shri Subodh Hansda:  
 Shri S. C. Samanta:  
 Shri Bhagwat Jha Asad:  
 Shri M. L. Dwivedi:  
 Shri P. C. Borooah:  
 Shri D. N. Tiwary:  
 Shri P. E. Chakraverti:  
 Shri K. N. Tiwary:  
 Shri Kajrolkar:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an order has been issued to the officers of the Central Government to refuse hospitality of private firms;

(b) if so, when this order was issued; and

(c) whether any breach of this order has come to the notice of Government so far?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): (a) and (b). Under the Central Civil Service, (Conduct) Rules, 1964, Central Government servants are precluded from accepting free boarding, lodging or other service when provided by any person other than a near relative or personal friend having no official dealings with them. Attention of Government servants has been specifically drawn to this provision by an office memorandum issued on 18th January, 1965.

(c) Information is being collected and will be laid on the Table of the House as soon as possible.

#### Public Grievances

\*166. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether grievance cells have already been established in the various Ministries to receive, investigate and redress complaints; and